

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 172/2016 in
OA 837/2015

New Delhi, this the 24th day of August, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Arun Kumar Gupta
S/o Late Shri R.B. Gupta
Aged 44 yrs,
Assistant Director General (VL-A)
39, Antriksh Apartment, H-Block,
Vikaspuri, New Delhi-110018

... Applicant

Versus

1. The Union of India
Through the Secretary
Department of Telecommunication
Ministry of Communications &
Information Technology,
Govt. of India, Sanchar Bhawan,
20, Ashoka Road,
New Delhi-110001

2. Union of India, through
The Secretary,
Department of Expenditure
Ministry of Finance,
Govt. of India, North Block,
New Delhi-110001

... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 3.06.2016 passed by us in OA 837/2015.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the

Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(Raj Vir Sharma)
Member (J)

(P.K. Basu)
Member (A)

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